

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 203
IB-1023/ND/2020**

IN THE MATTER OF:

M/s. SAM Business Continuity Services

...PETITIONER

Vs.

M/s. JSP Projects Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 12.05.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI, NARENDER KUMAR BHOLA, HON'BLE MEMBER (TECHNICAL)

For the Applicant/Petitioner/OC

:Ms. Meenakshi Jyoti, Advocate.

For the Respondent/ Corporate-debtor

:Mr. Manish Gupta, Advocate.

For the Resolution Professional

:Mr. Mansij Arya, IRP.

ORDER

IA No. 2063/2021

This is an application under Section 12A of IBC, 2016 read with Regulation 30A of CIRP Regulations, 2016 and Rule 11 of NCLT Rules, 2016 filed on behalf of IRP.

The application for withdrawal of the matter is allowed and the matter stands **dismissed as withdrawn**. The main petition is **dismissed**. The corporate debtor is relieved from the clutches of CIRP process. The case folders may be sent to the Record Room.

(Anjula)

(ii) The IRP Mr. Mansij Arya has made a submission that IA No. 2022/2021 is a consent application filed by Mr. Mansij Arya, IRP. However, in the order dated 05.05.2021, it is indicated that it is an urgent hearing application, the same stands modified. The same IA was heard and allowed on 05.05.2021.

-Sd-

(Narender Kumar Bhola)
Member (T)

-Sd-

(P.S.N. Prasad)
Member (J)